

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 444 OF 2025

IN THE MATTER OF:

PREM CHAUHAN

....APPLICANT

VS

COMMISSIONER OF MCD & ORS.

....RESPONDENTS

NDOH: 22.04.2026

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RESPONDENT / DDA

THROUGH

47



PRABHSAHAY KAUR

STANDING COUNSEL FOR DDA

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Ph: 8800695709

Enrol. No.:

Place: New Delhi

D/737/2008

Dated: 22.01.2026

sahayk@gmail.com

Email:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 444 OF 2025

IN THE MATTER OF:

PREM CHAUHANAPPLICANT

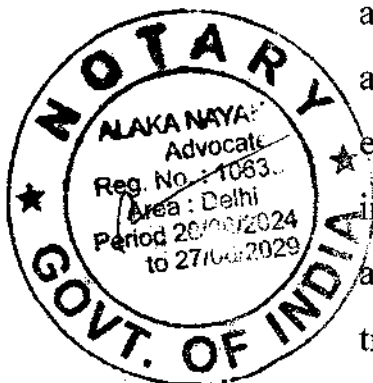
VS

COMMISSIONER OF MCD & ORS.RESPONDENTS

**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT
NO.2/ DELHI DEVELOPMENT AUTHORITY**

I, ~~Nitesh Kumar~~ ~~S/O~~ M.P. SINGH, aged about 43 years, presently posted as SE/S-6-2/S-2, at DDA, Vikas Sadan, INA, New Delhi, do hereby solemnly affirm and declare as under:

1. That I am duly authorized and competent to affirm the present Counter Affidavit on behalf of Respondent No. 2/ DDA (hereinafter referred to as 'Answering Respondent') and as such am competent to depose with respect thereto.
2. That the Answering Respondent disputes and denies as false and incorrect all the contentions, allegations, claims and averments made in the above captioned petition save and except those which are specifically admitted herein. Nothing in the petition shall be deemed to have been accepted or admitted by the Answering Respondent for want of specific traverse.
3. That the present Affidavit is being filed to place relevant facts on record to assist this Hon'ble Tribunal in



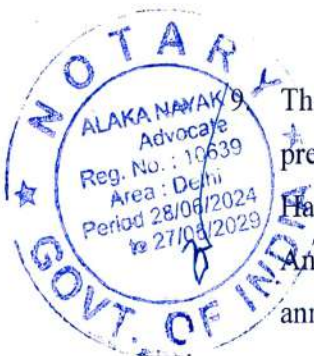
abovecaptioned matter. The Answering Respondent reserves its right to file such other further affidavit as may be required in the facts and circumstances of the case.

4. That the present Original Application has been filed by the Applicant alleging that a natural drainage channel (locally known as 'khal') has been filled up with solid waste and debris in Gram Sabha land bearing Khaira No. 134, situated near Chauhan Sweets on Main Bandh Road, Sangam Vihar, Ward No. 163, South Zone, Deoli Vidhan Sabha, New Delhi, which falls within the jurisdiction of Respondent No.1/ Municipal Corporation of Delhi (MCD).
5. That it is respectfully submitted that Khasra No. 134, situated near Chauhan Sweets on Main Bandh Road, Sangam Vihar, Ward No. 163, South Zone, Deoli Vidhan Sabha, New Delhi, was handed over to the Answering Respondent on '*as-is-where-is basis*' on 19.02.2021 by GNCTD. A Copy of the handing-over taking-over dated 19.02.2021 from Gram Sabha, GNCTD to the Answering Respondent is annexed and marked as **Annexure R-1**.
6. That the Answering Respondent received a request from the MCD on 21.06.2024 requesting for allotment of land to MCD on Khasra No. 134, near Chauhan Sweets (on main Bandh Road) in Sangam Vihar-A, Ward No 163, Delhi for construction of a Solid Waste Management facility. The said letter has been filed with the Counter Affidavit of MCD as



Annexure A.

7. That the Answering Respondent processed the said request of the MCD and a joint site visit was arranged and carried out by the representatives of MCD, DDA, Counsellor, BDO staff, GNCTD on 28.08.2024. At the visit, MCD officials inspected the site, confirmed its viability and requested for its allotment and hence it was decided that the site would be handed over on '*as is where is*' basis. Vide letter dated 4.09.2024, the Answering Respondent requested MCD to deploy its officials for formal handover. A Copy of the letter dated 04.09.2024 sent by the Answering Respondent to Respondent No.1/MCD is annexed and marked as **Annexure R-2**.
8. That on 24.10.2024 the subject land was handed over by Answering Respondent to Respondent No.1/MCD on '*as-is-where-is basis*' after physical demarcation of the subject land carried out in the presence of officials of the Answering Respondent and Respondent No. 1/MCD with assistance from Delhi Police.



That the jurisdiction and responsibility of the subject land presently vests with Respondent No.1/MCD. A Copy of Handing-Over Taking-Over Note dated 24.10.2024 from Answering Respondent to Respondent No. 1/MCD is annexed herewith as **Annexure R-3**.

10. That the open drain occupies only approximately 25% of the

total area of Khasra No. 134, measuring about 4,191 sq. m. out of the total land area of 12,575 sq.m. The remaining portion of the land does not form part of the said open drain, and Respondent No.1/MCD is legally entitled to undertake construction and development activities on such remaining portion and maintain the original character of the drain.

11. It is respectfully submitted that the existence of an open drain within a portion of a Khasra does not impose any prohibition on lawful construction in the remaining area of the land parcel. However, the concerned government authorities are under a statutory and administrative obligation to protect, maintain and ensure the unobstructed functioning of the existing open drain, and no construction activity should be undertaken by MCD in a manner that encroaches upon, obstructs, or adversely affects the said drain. Photographs depicting the present status of Khasra No. 134 are annexed herewith and marked as **Annexure R-4**.

12. It is pertinent to mention herein that the Answering Respondent has not done any illegal dumping of solid waste or debris on the subject land or permitted unauthorised encroachment over the same.



[Signature]
DEPONENT

VERIFICATION:

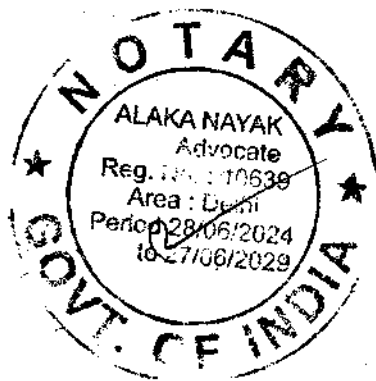
Verified at Delhi on the ~~22~~ **22 JAN 2026** day of January, 2026, that the contents of the above affidavit are true and correct to the best of my knowledge in my official capacity and on the basis of official records. Nothing material has been concealed therefrom.

[Signature]
DEPONENT

[Signature]
I identified the deponent who has signed in my presence.

22 JAN 2026

CERTIFIED THAT THE DEPONENT:
Sri/Smt./Km. *[Signature]*
S/o, W/o R/o *[Signature]*
Identified by *[Signature]*
Has solemnly sworn at
Delhi on *[Signature]*
That the contents of the affidavit which
have been read & explained to him/her
are true & correct to his/her knowledge



[Signature]

ग्राम देवली के ग्रहशील होने के उपरान्त डी० डी० ए० की धारा 22(C1) का नोटिफिकेशन दिनांक 25/11/20 में जारी होने के उपरान्त डी० डी० ए० वि भाग द्वारा जारी पत्र सं० S2 (24) 2021/DDL/M/321 DPA/156 दिनांक 01/11/21 के तहत ग्राम देवली के ग्राम सभा के खसरा नम्बरों की कस्बा कार्यवाही हेतु निरीक्षण दिनांक 13/11/21, 15/11/21, 20/11/21, 22/11/21, 03/12/21, 5/12/21, व 09/12/21 में किया गया। उपरोक्त दिनांक में कस्बा कार्यवाही हेतु निरीक्षण के आधार पर किंग खसरा नम्बरों को जैसा ही वैसा ही स्थिति के अनुसार डी० डी० ए० अधिकारियों के सुपेक्ष किया गया। उन समस्त खसरा नम्बरों की विस्तृत रिपोर्ट निम्न है।

क्र.सं०	खसरा नं०	रकबा	मौके की स्थिति
1.	20/11	(4-03)	सरकारी चारदीवारी के अन्दर एक चौपाल। कारातदार व एक बौद्ध मन्दिर बना है। मोके आतिरिक्त सगात भूमि खाली है। चौपाल की चारों वक्ताओं वाद में विये जायेगा।
2.	70/5/2	(4-04)	इस खसरा नम्बर में दो पुराने मकान बनने हैं तथा एक चारदीवारी स्थिति है। शेष भूमि मौके पर खाली है। मौके पर कुछ रकबे पर स्थिति सड़क। रास्ते को पक्का करने का कार्य जारी था।
3.	76/10	(3-06)	इस खसरे का कुछ हिस्सा रास्ते तथा फार्म हाउस के अन्दर है तथा शेष रकबा वन वि भाग की चारदीवारी के अन्दर है।
4.	76/11	(6-06)	ग्रह खसरा वन वि भाग की चारदीवारी के अन्दर है।
5.	33/2	(3-05)	कुछ रकबा DEVA की चारदीवारी के अन्दर व शेष रकबा खाली है।
6.	33/2	(3-05)	
6.	26/25	(2-02)	मौके पर खाली है।
7.	25/19/3	(1-13)	1000 वर्ग मीटर S.D.M.C को अर्जित शेष रकबा शक्ति प्रिय है।

क्र.सं० से आगे क्रमांक

क्र.सं०	खसरा नं०	रकबा	मौजे की स्थिति
8.	33/12/3	(0-03)	भूद गस्ते में ही शेष खाली है
9.	33/23/1	(2-05)	भूद भूके रास्ते में शेष मौजे पर खाली है
10.	54/22	(1-02)	मौजे पर खाली है सा धलवाली भूके मालिक का जेट नाम सभा की तरफ खुल है
11.	68/1/3	(1-09)	मौजे पर खाली है केवल 150 वर्ग गज में एक भान्देर बना है
12.	44/25/2	(3-02)	मौजे पर शमशान घाट स्थित है
13.	58/5	(4-16)	
14.	59/16	4-16	मौजे पर S.D.M.C का एकल पोटा कोठिन में चल रहा है तथा भूद भाग पर भान्देर व सड़क बनी है शेष भूके खाली है
15.	60/20/2	(1-08)	क्षोटे-क्षोटे भान्देर स्थित है तथा सड़क बनी है शेष रकबा खाली है दूर पूजा चालकरी है
16.	59/6/1	(3-05)	लगभग 7-8 विंदावे पर पुरानी कालोनी बसी है तथा शेष भूके मौजे पर खाली है
17.	50/16/3	(0-06)	माथा स्थित खाली है चारदीवारी के सन्दर्भ है शेष भूके पर गकान बने है मालिक का नाम सोबेग खान है
18.	52/14/1	(1-01)	मौजे पर भूके खाली है केवल मौजे में क्षोटा सा कमरा बना है तथा भूके/भूके की चारदीवारी के सन्दर्भ है
19.	52/16/2	(0-06)	समस्त भूके खाली है चारदीवारी के सन्दर्भ पडती है
20.	53/15/2	(1-19)	समस्त भूके खाली है केवल 150 वर्ग गजों पर चारदीवारी है
21.	53/17	(4-12)	समस्त भूके मौजे पर खाली है
22.	205	(0-06)	चारदीवारी का नन्दर है मौजे पर गकान बना है

शेष खाले धूदहाउ

वेल्जा कार्याधी रिपोर्ट कागद देली

खण्ड सं० 2 से जागे क्रमशः

क्र.सं०	खसरा नं०	रकबा	मौके की विषय
23.	206	(3-05)	मौके की विषय
24.	204	(1-07)	जोहड खाली, पार्क, खेल का मैदान दिल्ली नगर निगम की प्रा.पं.सरा मौके पर दो-बोवा लकनी हैं एक ई तथा एक पुरानी हैं।
25.	42/24	(4-17)	जी. ब्लॉक में (J. Block के सरकारी स्कूल के साथ)
26.	22/4/2	(0-5)	दोली चौक
27.	62/11 व 6/12	(1-01)	इस खसरे का निर्माण T.5m सर्वे के उपरान्त ही पता चल पायेगा। I-2 ब्लॉक निगरम चौक पर स्थित हैं समस्त भूके खाली हैं केवल 50 वर्ग गज पर विद्युत प्रसारण रूखों हैं
28.	134 (नाला)	(20-8)	कोयला भूमि खाली हैं व नाले के रूप में हैं। कुद हिस्से पर सखे उषण हैं।
29.	50/10/1	(0-16)	मौके पर चासीवारी के अन्दर खाली हैं।
30.	38/10/2	(1-02)	मौके पर खाली हैं केवल सरकारी स्कूल का स्तूपोरीग हैं तथा जेट लगा हैं।
31.	40/11/2	(2-01)	गुलामावाद की सीमा पर अनिधिकृत कालोनी के अन्दर पडता हैं तथा भक्कनात वने हैं।
32.	40/10	(0-06)	उपरोक्त -
33.	61/18/1	(1-10)	शतिगा भार्ज के पास अनिधिकृत कालोनी के अन्दर पडता हैं तथा भक्कनात वने हैं।
34.	9/3/2	(0-04)	अनिधिकृत कालोनी के अन्दर भक्कनात वने हैं।
35.	19/10/1	(1-00)	उपरोक्त -
36.	62/10	(4-16)	उपरोक्त -
37.	62/19	(4-16)	उपरोक्त -
38.	32/21/1	(2-00)	मौके पर भूके खाली हैं पालुली-5 लोक हैं।

उपरोक्त समस्त खसरा नं० वने का सर्वेक्षण निश्चान देही D.P.A विभाग

कार्यवाही रिपोर्ट ग्राम देवली

पिछले छह छ 3 ले आगे क्रम:-

के द्वारा T.S.M सर्वेयर से किया जाना है। T.S.M निजामदेही में राजस्व विभाग के पत्राचार कावुनको तथा श. वि. अ. (9) से पंचायत सचिव के द्वारा अभिलेखों व फील्ड में पूर्ण सहयोग प्रदान करेंगे। इस प्रकार ग्राम देवली के इन खसरा नम्बरों की जो स्कट स्थिति T.S.M के उपरान्त प्राप्त होगी वो ही मान्य मानी जाएगी। इस प्रकार से यह कच्चा कार्यवाही पूर्ण होती है कच्चा कार्यवाही में समस्त अधिकारों व कर्मचारियों के हस्ताक्षर निम्न है। (उपर्युक्त समस्त खसरा नम्बरों पर कार्यलय रिजार्ड के अनुसार कोर्टों की फेस-माफत में विन्यासधीन नहीं है)

19.2.21

(जिरीन्द्रा सिंह)

पं. सचिव

(कच्चा देने वाले के हस्ताक्षर)

19-2-21

(कच्चा लेने वाले के हस्ताक्षर)

19/1/2021

19/1/2021

Sachin Kumar Patwari/DBA

पंचायत

आज दिनांक 19-2-2021 को पंचायत सचिव देवली (जिलाधिकारी साउथ) द्वारा उपरोक्त खसरा नम्बरान/भूमि का सर्वेक्षण के आदेश पर मुझे दिया गया, इस भूमि का T.S.M. अभिलेख विभाग डी. डी.एस. द्वारा कराया जाएगा, जिसमें उपरोक्त रिपोर्टनुसार राजस्व विभाग व B.D.O. Office द्वारा भी सहयोग किया जाएगा। T.S.M. के उपरान्त जो भूमि की स्थिति व रकबा आयेगा वह मान्य होगा, जो अभिलेख विभाग (S.M.D-5) को उपरोक्त भूमि का कच्चा जो भी का रजिस्ट्रार प्रेषित किया गया।

कच्चा देने वाले

19-2-2021

सचिव कृष्ण गुप्ता
ता. त. ए. डी. डी. एस.
ए. ए. ए. (साउथ)

कच्चा लेने वाले

19.2.2021

JG/SMD-5/DBA

19/2/2021
Sachin Kumar Patwari/DBA

57
ग्राम देवली (शाहरी कृत) की शोध छात्र भूमि की
कच्चा कार्रवाई रिपोर्ट

आज दिनांक 08/02/2023 को सुबह 10 बजे के आसपास के अनुसार जो कि स्व. वि. ज. (द) के पत्र सं. BDO/Soupt/2023/1216/1222 दिनांक 17/11/23 के द्वारा निर्दिष्ट किया गया था। इसी के तहत ग्राम देवली की शोध छात्र भूमि जिसका कच्चा डी.डी. ए. को दिया जाना है। इन कार्रवाइयों स्व. वि. ज. (द) कार्यालय, तहसीलदार (साकेत) कार्यालय व डी.डी. ए. के कार्यालय से सशस्त्र अधिकारी व कर्मचारी उपस्थित हैं जिस भूमि का कच्चा दिया जाना है उनके मौके का निरीक्षण समस्त अधिकारी व कर्मचारियों की उपस्थिति में पूर्ण कर लिया गया है जिसका विवरण निम्न है।

<u>क्र.सं</u>	<u>खसरा नं०</u>	<u>रकबा</u> <u>कि.घा-पि.व्हा</u>	<u>मौके की तिथि व अन्य विवरण</u>
1.	47/4/2	04-13	}
2.	47/6/2	01-05	
3.	47/7	04-00	
4.	47/16	07-04	
5.	47/17	02-08	
6.	47/13/3	00-08	
7.	47/14	02-08	
8.	47/15	07-04	
9.	47/24/2	02-00	
10.	47/25/2	00-08	
11.	46/1/1	01-04	
12.	46/20/2	01-15	
13.	46/21/2	01-16	
14.	46/21/1	03-00	
15.	48/5/2	01-13	
16.	55/1/1	00-17	
17.	47/25/1	04-08	
18.	133	12-00.5	
	मोटा	58-10.5	
18.A	61/18/1	07-00	
	कुल मोटा	59-10.5	

Handwritten signature

Ravi Sharma
 8/2/23 (Pt)
Handwritten signature

10 विद्या भूमि P.E.S.U. B. विद्यालय को
 बांटा है। पान्डु जी के पर-चालीनारी के
 अन्दर लगभग 14-0

क्र सं०	खसरा न०	रकबा मिथा - बिहवा	मौके की तिथि व अन्य विवरण
19.	17/21/2	00 - 02	ये भूके Vestal gram land 4/5-81 के तहत कच्चा मिला है जिस पर जाननीम हाईकोर्ट में जालती देनी के नाम से केस चलाया चला है।
20.	16/24	01 - 02	ये भूके 4/5-81 के तहत Vestal gram Sabha की भूके है जिसका कच्चा काम सभा देवली के पास है। इस भूके पर दिनांक 02/02/2023 को एक डेकोरेशन करके जालती देनी हुआ है जो कि मौके पर खाली है।
21.	17/24	00-02	चारदीवारी के अन्दर स्थित है तथा ये भूके 4/5-81 के तहत Vestal gram Sabha की भूके है जिसका कच्चा काम सभा देवली के पास है। एक डेकोरेशन करके साकेत में विचारधीन है।
22.	16/25/2	01-04	ये भूके 4/5-81 के तहत Vestal gram Sabha की भूके है जिसका कच्चा काम सभा देवली के पास है जो कि मौके पर खाली है। तथा S.D.M.C को पार्क के लिये आवंटित है।
23.	20/3	00-12	ये भूके 4/5-81 के तहत Vestal gram Sabha की भूके है जिसका कच्चा काम सभा देवली के पास है। जो कि मौके पर खाली है। इस भूके पर सिविल कोर्ट साकेत में तीन केस चलाया चला है। 1) कर्मगण कोर्ट, 2) जालती देनी, 3) मंगन सिंह बनाम एन० एं० सी० पी० पी० दिल्ली व अन्य।
24.	17/23/1	00-02	ये भूके 4/5-81 के तहत Vestal gram Sabha की भूके है जिसका कच्चा काम सभा देवली के पास है जो कि मौके पर चारदीवारी के अन्दर खाली है। जो कि मौके पर एक छोटी तोला लगा है। इस भूके पर तिथि जो आर्थिक प्रस्तावों खली थी इन्हें दिनांक 07/02/2023 में जाननीम हाईकोर्ट के आदेश पर हटा दिया गया है।
25.	132	02-15	मिथीमा नदी कटा है। पुरे खसरे गड्ढर में भूके बांधकायत खाली है।
26.	45/27	8-00	मौके पर भूके चारदीवारी सरकारी कमी है तथा सन्धला मन्दिर बना है जो सभा भूके खाली है।
26.A	44/17 मिन	2-11	

मोड - 17-09
Rajsharma
5/02/23 (Pat)
K.S.

दृष्ट सं० २ से आगे :-

क्र सं०	खमरा न०	रकबा
२७.	२०/१०/२	विधा-निरता
२८.	२६/११	०३-००
२९.	२१/०५	०२-१८
		०५-०३
३०	२१/१५/२	०५-०७
३१.	२१/६	०६-११
३२.	२१/१६	०५-०३
३३.	२१/१७/२	०१-१०
३४.	२१/२५/१	०२-१०
३५.	२०/१९	०६-०१
३६.	२०/२०	०५-१६
३७.	२०/२१	०५-०९
३८.	१५/२०	०५-०२
३९.	१५/२५/१	०२-०२
४०.	१५/२५/२	००-१६
४१.	५९/१९	०५-१६
४२.	५९/२०	०५-१६
४३.	५९/०९	०५-१६
४४.	५९/१०	०५-१६
४५.	५९/११	०५-१६
४६.	५९/१२	०५-१६
४७.	५२/१५	०५-०५
४८.	५२/१५	०५-१६
४९.	३८/२ गिन	०३-०५
५०.	५९/१२	०५-१६
५१.	५५/१०/१	००-१६
५२.	७१/९ गिन	००-१०
५३.	५५/११/१	०२-०८
५४.	६९/१७/१	०२-१२

गौके की विधा निरता अन्तर्गत

दिल्ली के शिक्षा विभाग को
छूट हेतु आंवादि है।

दिल्ली के लम्बा-लम्बा विभाग को
आस्पताल हेतु आंवादि है।

ये समस्त खमरे दिल्ली के
शिक्षा विभाग को आंवादि है
तथा गौके पर स्कूल विधा है।

तरीगा नही मन्दा है गौके पर धुमि आली है।
गौके पर २० अन्तर्गत अन्तर्गत के तहत आतासीग
लगाएता है। आंवादि किमे ह्ये।
कुद धुमि आली है व रोम धुमि आली है।
आंवादि
गौके पर धुमि आली व लम्बा-लम्बा है।
फार्मा बाधमों के मन्दर विधि नही है।

Rajsharma
१/०२/२३ (R)

RS

योग १०५-११
दृष्ट सं० योग ५९-१०५
दृष्ट सं० २ योग १७-००
कुल योग १९१-१५

पिछले बृह पर जो कुल शक्ति 181 विद्ये 1.5 पिसवे के कोटिदित्त जब ठाम देवली प्रे असल ठाम सभा की शक्ति राजान रिफार्ड के अनुसार उल्लेख नहीं है। उपरोक्त शक्ति की निमान देधी डी० डी० ए० सपने 7.5.11 स्थंकर के द्वारा करायेगा। जो तिथति 7.5.11 स्थंकर में आयेगी वो मान्य होगी। जिसमें राजान विभाग पूर्ण सखगोण करेगा। एत शकस्त शक्ति का कल्जा पं० सचिन देवली ने मौके पर डी० डी० ए० के अधिकारी को जैता है वैसे के साप्यार पर दे दिया। उपरोक्त खतरा जम्बरो का रिफार्ड जाल में समल वरपाद करने के लिये एक प्रति हका पटवारी राजान विभाग को दी जा रही है मन्जा कार्याधी में निज अधिकारी व कर्मचारियों ने थाग लिया इनके हस्ताक्षर कि न है।

नोट -> दिनांक 08/01/2023 में जो ठाम देवली की असल ठाम सभा का जो निरीक्षण किया गया था। उसकी कल्जा कार्याधी दिनांक 13/03/2023 में की जा रही है।

[Signature]

कल्जा देने वाले के हस्ताक्षर
वीरेड सिंह (E.A.A/P.S)
देवली

[Signature]
राजेश शर्मा
(हका पटवारी)

[Signature]
13/03/2023

कल्जा लेने वाले के हस्ताक्षर
एव कुमार (पटवारी)
डी० डी० ए०

आज दिनांक 13/03/2023 को उपरोक्त मूर्ति को कल्जा जैसा है वैसे के आचार पर अभियन्ता विभाग (SMD-IV) के अधिकारियों को दिया जा रहा है।

कल्जा देने वाले के हस्ताक्षर
[Signature]
Harsh Kumar
(Patwari)

कल्जा लेने वाले के हस्ताक्षर
[Signature]
13/03/2023
Pawan Kumar
(AE/SMD-IV)

कच्चा कारवाही काम केवले (अद्वितीय) 4

आज दिनांक 26/04/2022 को काम केवले में विधायक काम सभा के जोड़ों बिना कच्चा दिया जाना शेष था। इन जोड़ों का कच्चा बाय मौके का निरीक्षण करने के उपरांत फिर विधायक में ही उनको बैसा ही दिया जा रहा है यह कारवाही डी०डी०ए० द्वारा जारी पत्र सं० LM/CORD/0002/2020/F9/Engg-L.M-LMC-11/67 दिनांक 07/02/2022 के अनुसार की जा रही है आज कि कारवाही में निम्न जोड़ों का कच्चा डी०डी०ए० को दिया जा रहा है उनका विवरण निम्न है।

क्र.सं०	खमरा न०	रकबा	मौके की रिपोर्ट
1.	224/1	(00-01)	मौके पर पुरानी आकड़ी के साथ परम भकाना तबने है।
2.	267	(00-07)	मौके पर कुदरकवे पर शाला है। तथा कुदरकवे पर भकाना तबने है शेष रकबा भाँवर के अन्दर पडता है।

उपरोक्त दोनों खमरा नम्बरो पर कारवाही रिपोर्ट के अनुसार फोटो भी सॉर्ट केस लम्बित मही है। दोनों खमरा नम्बरो की निम्नमंद्दी D.D.A विभाग के द्वारा T.S.M द्वारा की जायेगी। T.S.M निम्नमंद्दी के उपरांत जो विधायक आयेगी वो भाग होगी। मौके पर पंचायत कार्य (केवले) ने कच्चा डी०डी०ए० विभाग की तरफ से उपस्थित पटवारी को बैसा ही बैसा के आधार पर दिया गया। शकल विभाग से कारवाही कपवारी मौके पर उपस्थित है।

26.4.22
 वरिन्ड सिंह
 पंचायत सचिव (केवले)
 (कच्चा केवले के एडवाइजर)
 26/4/22
 एका पटवारी
 अन्वयकाय

fachin
 26/4/22
 साधिन कुमार
 पटवारी (डी०डी०ए०)
 (कच्चा लेने वाले के एडवाइजर)
 26/4/22
 कानुनगार (केवले)
 (केवी राम)

उपरोक्त जोड़ों का कच्चा मौके पर बैसा है बैसा के आधार पर आज कच्चे मौके पर उपस्थित श्री पवन कुमार (A-6/SMD-5/DOA) को दे दिया गया है।

26/04/22
 AE/SMD-5

fachin
 26/4/22

Possession Action Report Village Deoli

After the urbanization of Deoli, and subsequent to the issuance of notification 22(1) to D.D.A. on 25/11/2020, an inspection for possession proceedings of the Khasra numbers of the Gram Sabha of Village Deoli was conducted on 13/1/21, 15/1/21, 20/1/21, 22/1/21, 03/2/21, 5/2/21, and 09/02/21, as per letter no. S2(24) 2021/DD/LM/S2/DPA/156 dated 01/01/21 issued by the D.D.A. department. On the aforementioned dates, based on the inspection for possession proceedings, the Khasra numbers were handed over to the D.D.A. officials in an 'as is, where is' condition. A detailed report of all these Khasra numbers is as follows.

S.No.	Khasra No.	Area	On-site Status
1.	20//11	(4-03)	Inside the government boundary wall, there is a chaupal, a community hall, and a Buddhist temple. The rest of the land is vacant. The key to the chaupal will be provided later.

2.	70//5/2	(4-04)	There are two old houses built on this Khasra number. And a boundary wall is built. The remaining land is vacant on site. On site, work was underway to pave a portion of the area for a road/path.
3.	76//10	(3-06)	Some part of this Khasra is under a road and inside a farmhouse. And the remaining area is inside the boundary wall of the Forest Department.
4.	76//11	(6-06)	This Khasra is inside the boundary wall of the Forest Department.
5.	33//2	(3-05)	Some area is inside the boundary wall of DESU and the rest of the area is vacant.
6.	26//25	(2-02)	Vacant on site.

7.	25//19/3	(1-13)	1000 square meters are allocated to S.D.M.C. The remaining area is encroached upon.
8.	33//12/3	(0-8)	Some is in the path. The rest is vacant.
9.	33//23/1	(2-05)	Some is in the common path, the rest is vacant on site.
10.	54//22	(1-02)	Vacant on site. The gate of the adjacent lane opens towards the Gram Sabha.
11.	68//1/3	(1-09)	Vacant on site. Only one temple is built in 150 square yards.
12.	44//25/2	(3-02)	A cremation ground is located on the site.
13.	58//5	(4-16)	
14.	59//16	4-16	On site, an S.D.M.C school is running in a porta cabin. And a temple and road are built on some part. The remaining land is

			vacant.
15.	60//20/2	(1-08)	Small temples are built. And there is a road. The remaining area is vacant. And there is a puja ghat.
16.	59//6/1	(3-05)	An old colony is settled on about 10-15 biswas. And the remaining land is vacant on site.
17.	59//16/3	(0-06)	Half of the portion is vacant and inside a boundary wall. Houses are built on the other half. The owner's name is Sobeg Sudan.
18.	52//14/1	(1-01)	The land on site is vacant. Only a small room is built in the corner. It is inside the boundary wall of the Forest Department.
19.	52//14/2	(0-06)	The entire land is vacant. It falls within the boundary wall.
20.	53//15/2	(1-19)	The entire land is vacant. Only

			the winning land has a boundary wall.
21.	53//17	(4-12)	The entire land is vacant on site.
22.	205	(0-06)	It is a (—) number. A temple is built on the site.
23.	206	(3-05)	Johad vacant, park, playground, Delhi Municipal Corporation dispensary.
24.	204	(1-07)	Two chaupals are built on the site. One new and one old.
25.	42//24	(4-17)	In J, Block (with the government school of J. Block).
26.	22//4/2	(0-5)	Holi Chowk
27.	62//12	(1-01)	The decision on this Khasra will be known only after the TSM survey. It is located at T-2 Block Nirankari Chowk. The entire land is vacant. Only a 50 sq. yard

			electric transformer is installed.
28.	134 (Drain)	(20-8)	Most of the land is vacant. And is in the form of a drain. Some parts are encroached upon.
29.	50//10/1	(0-16)	Vacant on site inside the boundary wall.
30.	38//10/2	(1-02)	Vacant on site. Only the government school's boring is there. And a gate is installed.
31.	40//12	(2-01)	Falls within an unauthorized colony on the border of Tughlakabad. And houses are built.
32.	40//10	(0-06)	Above
33.	61//18/1	(1-16)	Falls within an unauthorized colony near Ratiya Marg. And houses are built.
34.	9//3/2	(0-04)	Houses are built inside an

			unauthorized colony.
35.	9//10/1	(1-00)	Above
36.	62//10	(4-16)	Above
37.	62//19	(4-16)	Above
38.	32//21/1	(2-00)	The land on site is vacant. But it is Land Locked.

The survey/demarcation of all the above Khasra numbers is to be done by the D.D.A. department through a T.S.M surveyor. The Patwari and Kanungo of the Revenue Department and the Panchayat Secretary from B.D.O. (South) will provide full cooperation with records and in the field during the T.S.M demarcation. Thus, the clear status of these Khasra numbers of Village Deoli, which will be obtained after the T.S.M, will be considered valid. In this way, this possession proceeding is completed. The signatures of all the officers and employees in the possession proceeding are as follows. (According to the office records, no case regarding all the above Khasra numbers is pending in any court.)

(Virendra Singh)
P. Secretary
(Signature of
person handing
over)

Sachin Kumar
Patwari/DDA |
(Satish Kumar)
Teh.
19-2-2021

Yogesh Kumar
Patwari

Today, on 19-2-2021, the above-mentioned Khasra numbers/land were handed over to me by the Panchayat Secretary, Deoli (District Magistrate South) on an 'as is, where is' basis. The T.S.M. of this land will be carried out by the Engineering Department of D.D.A., in which the Revenue Department and B.D.O. Office will also cooperate as per the report above. The status and area of the land that emerges after the T.S.M. will be considered valid, and the possession of the said land has been handed over to the Engineering Department (SMD-5) on an 'as is, where is' basis.

Handed over by
Satish Kumar
Naib Teh.
L.M. (South

Taken over by
19.2.2021
JE/SMD-5/DDA
Sachin Kumar
Patwari/DDA

**POSSESSION ACTION REPORT OF THE REMAINING
VILLAGE LAND OF VILLAGE DEOLI (URBANIZED)**

Today, on 08/02/2023, as per the fixed program, which was decided by the B.D.O. (South) vide letter no. BDO/South/2023/1216-1222 dated 17/1/23. Under this, the remaining Gram Sabha land of Village Deoli is to be handed over to D.D.A. In this proceeding, all officers and employees from the B.D.O. (South) office, Tehsildar (Saket) office, and D.D.A. office are present. The on-site inspection of the land to be handed over has been completed in the presence of all officers and employees. The details are as follows.

S.No.	Khasra No.	Area Bigha- Biswa	On-site Status & Other Details
1.	47//4/2	04-13	
2.	47//6/2	01-05	
3.	47//7	04-00	
4.	47//16	07-04	
5.	47//17	02-08	
6.	47//18/3	00-08	
7.	47//14	02-08	
8.	47//15	07-04	

9.	47//24/2	02-00	
10.	47//25/2	00-08	
11.	46//1/1	01-04	
12.	46//20/2	01-15	
13.	46//21/2	01-16	
14.	46//21/1	03-00	
15.	48//5/2	01-13	
16.	55//11/1	00-17	
17.	47//25/1	04-08	
18.	133	12-00.5	10 Bigha land is allocated to the P.E.S.U. department. But on site, approximately 14-0 is inside the boundary wall.
	Total	58-10.5	
18.A	61//18/1	01-00	
	Grand Total	59-10.5	
19.	17//21/2	00-02	This land was taken into possession under

			U/S-81 as Vested Gram Sabha. A case is pending in the Hon'ble High Court in the name of Malti Devi regarding this land.
20.	16//24	01-02	This land is Vested Gram Sabha land under U/S-81. Its possession is with Gram Sabha Deoli. On this land, on 02/02/2023, a demolition was carried out to make it encroachment-free. It is vacant on site.
21.	17//24	00-02	It is located inside a boundary wall and

			<p>this land is Vested Gram Sabha land under U/S-81. Its possession is with Gram Sabha Deoli. A civil court case is pending in Saket.</p>
22.	16//25/2	01-04	<p>This land is Vested Gram Sabha land under U/S-81. Its possession is with Gram Sabha Deoli. It is vacant on site. And it is allocated to S.D.M.C for a park.</p>
23.	20//3	00-12	<p>This land is Vested Gram Sabha land under U/S-81. Its possession is with Gram Sabha Deoli. It</p>

			<p>is vacant on site.</p> <p>Three cases are pending in the civil court of Saket regarding this land. Karamjit Kaur, Anita Mohan, Mangan Singh vs. G.N.C.T.D. Delhi & others.</p>
24.	17//23/1	00-02	<p>This land is Vested Gram Sabha land under U/S-81. Its possession is with Gram Sabha Deoli. It is vacant on site inside a boundary wall. A government lock is placed on site. The religious structure that was on</p>

			this land was removed by order of the Hon'ble High Court on 07/07/2023.
25.	132	02-15	(illegible) is not cut. Most of the land in the entire Khasra number is vacant.
26.	45//27	8-00	The boundary wall on site is not governmental. And a permanent temple is built. The remaining land is vacant.
26.A	44//17 Min	2-11	
	Total	17-00	
27.	20//10/2	03-00	Allocated to the Delhi Education Department for a

			school.
28.	20//11	02-18	
29.	21//05	05-03	
30.	21//15/2	04-07	Allocated to the Delhi Health Department for a hospital.
31.	21//6	06-11	
32.	21//16	04-03	All these Khasras are allocated to the Delhi Education Department. And a school is located on the site.
33.	21//17/2	01-10	
34.	21//25/1	02-10	
35.	20//19	06-01	
36.	20//20	04-16	
37.	20//21	04-09	
38.	15//20	04-02	
39.	14//25/1	02-02	
40.	14//25/2	00-16	

41.	59//19	04-16	
42.	59//20	04-16	
43.	59//09	04-16	
44.	59//10	04-16	
45.	59//11	04-16	
46.	59//12	04-16	
47.	42//14	04-05	
48.	42//15	04-16	
49.	38//2 Min	03-04	Tatima has not been done. The land is vacant on site.
50.	59//2	04-16	On site, there are rural plots under the 20-point program. They have been allocated.
51.	55//10/1	00-16	Some land is vacant and the rest is encroached upon.
52.	71//19 min	00-10	Encroached

53.	54//1/1	02-08	The land on site is vacant and Land Locked.
54.	9//17/1	02-12	The farm (illegible) is not marked inside.
	Total	104-11	
	Page 1 Total	59-10.5	
	Page 2 Total	17-00	
	Grand Total	181-1.5	

In addition to the total land of 181 Bighas and 1.5 Biswas on the previous page, when the actual Gram Sabha land is not available in Village Deoli as per the revenue records. The demarcation of the above land will be done by D.D.A. through a T.S.M. surveyor. The status that emerges in the T.S.M. survey will be considered valid. The revenue department will provide full cooperation. Or the possession of all the land has been given by the P. Secretary, Deoli, to the D.D.A. officer on site on an 'as is, where is' basis. A copy of the record of the above Khasra numbers is being given to the Halka Patwari of the Revenue Department for

safekeeping and retrieval. The following officers and employees participated in the possession proceedings, their signatures are below.

Note: The inspection of the (illegible) Gram Sabha of Village Deoli that was conducted on 08/02/2023. Its possession proceedings are being carried out on 13/03/2023.

Signature of person handing over | | 13/03/2023

Sd/-

Signature of person taking over
Virendra Singh (E.A.A/B.D.S)

Deoli

Rajesh Sharma
(Halka Patwari)

Harsh Kumar (Patwari)
D.D.A.

Today, on 13/03/2023, the possession of the above land is being given to the officer of the Engineering Department (SMD-V) on an 'as is, where is' basis.

13/03/2023

Signature of person taking over | | Signature of person taking over

13/03/2023 | |:-|:-|:-| | Harsh Kumar (Patwari)

D.D.A. | | Pawan Kumar

(AE/SMD-V) |

POSSESSION ACTION WORK DEOLI (URBANIZED)

Today, on 26/04/2022, the possession of the ponds of the Gram Sabha in Village Deoli, which was pending, was to be given. The possession of these ponds is being given today after an on-site inspection, in whatever condition they are. This action is being taken as per D.D.A. letter no. LM/CORD/0002/2020/F9/Engg - L.M-Lmc-11/67 dated 07/02/2022. In today's proceedings, the possession of the following ponds is being given to D.D.A. Their details are as follows.

S.No.	Khasra No.	Area	On-site Report
1.	224/1	(00-01)	Permanent houses are built on the site along with the old settlement.
2.	267	(00-07)	There is a road on some part of the site. And permanent houses are built on some part. The remaining area falls within the temple premises.

According to the office records, there is no court case pending on the above two Khasra numbers. The demarcation of both Khasra numbers will be done by the D.D.A. department through T.S.M. The status that emerges after the T.S.M. demarcation will be considered valid. On site, the Panchayat Secretary (Deoli) has given possession to the present Patwari from the D.D.A. department on an 'as is, where is' basis. The Kanungo and Patwari from the Revenue Department were present on site.

26.4.22 Virendra Singh Panchayat Secretary (Deoli) (Signature of person handing over)	26/4/22 Kanungo (Deoli) (Devi Ram) (Signature of person taking over)
Halka Patwari Satyaprakash 26/4/22	Sachin Kumar Patwari (D.D.A.)

The possession of the above ponds has been received on an 'as is, where is' basis and handed over to the present Shri Pawan Kumar (A-G/SMD-5/DDA) on site.

26/04/22
AE/SMD-5
26/4/22

DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
SOUTHERN MAINTENANCE DIVISION-5
A.G.V.C., NEW DELHI-110049

No.: PI (MUE) SE/SMDT/DMY/2024-15/328

Date: 04/09/24

To,

The Deputy Director, LM South Zone-II,
C-Block, Ground Floor, Vikas Sadan,
INA, New Delhi, 110023

Sub: Handing over / taking over of land measuring 16765.07 Sqm to MCD (whole Khasra no. 134) near Chauhan Sweets (on main Bandh Road), in Sangam Vihar-a Ward No. 163 in South Zone, Delhi for construction of Waste Management Facility.

Ref: 1. Letter No. F.LD/IL/0011/2023/GOVT/23-INSTITUTIONAL LAND-1/ 1703 dated 09.08.2024
2. Letter No. SZ9162023/DD/LM/SZ/DDA/260 dated 01.08.2024

Please refer to the above cited reference No. 1 vide vide which DD(IL) has requested the office of the undersigned to hand over the physical possession of above-mentioned land to authorized representative of MCD. In this regard, it is intimated that a joint visit was done on the said land by concerned site staff along with concerned Councillor, BDO staff of Delhi Govt & MCD officials on 28.08.2024. In this visit, it has been decided to hand over the said land to MCD on "as is where is basis".

In view of above, it is therefore requested you to deploy your staff for successfully handing over/ taking over along with our concerned staff of the above-mentioned land at 12.00 pm on 10.09.2024 to authorized representative of MCD. Meeting point will be above-mentioned land.

Encl: As above.

(Sachin Kumar)

Executive Engineer
SMD-5/DDA


Copy to:


- i) Se/SCC-2 for kind information.
- ii) DD/IL, A-216, Vikas Sadan, INA, New Delhi – 110023 for information.
- iii) Sh. Rajeev Ranjan Jha, Executive Engineer, DEMS South, Green Park, New Delhi for information and necessary action.
- iv) AE- I/ SMD-5/DDA for Information and n.a.
- v) Guard File.

Executive Engineer
SMD-5/DDA


With the approval of the competent authority, it was decided to hand over the physical possession of land measuring 16,765.07 sqm bearing Khasra No. 134 (whole khasra) near Chauhan Sweets (on main Bandh Road), in Sangam Vihar - a Ward No. 163 in South zone, Delhi to authorized representative of MCD vide letter No. F.LD/IL/0011/2023/GOVT/23-INSTITUTIONAL LAND-1/1703 dated 06.08.2024 issued by Dy. Director (IL)/DDA. In this regard, a letter was issued by Deputy Commissioner (South zone)/MCD vide No. EE/EMS/S2/2024/D-243 dated 19.09.2024 requesting for TSS and physical demarcation before handing / taking over of the said land. Complying the same, TSS has been conducted on 15.10.2024 in presence of MCD & DDA officials with police assistance. Subsequently, demarcation of the said land has been planned on 24.10.2024. In this connection, a letter to DCP (South District) has been written by EE/SMD-5/DDA to request police assistance to demarcate the said land on 24.10.2024. Consequently, demarcation has been done physically in presence of concerned JE/DDA, AE/DDA, JE/MCD & AE/MCD today i.e. 24.10.2024 with proper police assistance. After demarcation, the said land is therefore handed over to MCD officials by DDA officials today i.e. 24.10.2024 on 'as is where is basis'.


Handing over


24.10.2024
(Shubham Srivastav)
AE-I/SMD-5/DDA


24.10.2024
Rahul Kumar
JE(C)/SMD-5/DDA

Taking over


24/10/24
(RAMRAJ MEENA)
AE/EMS/S2

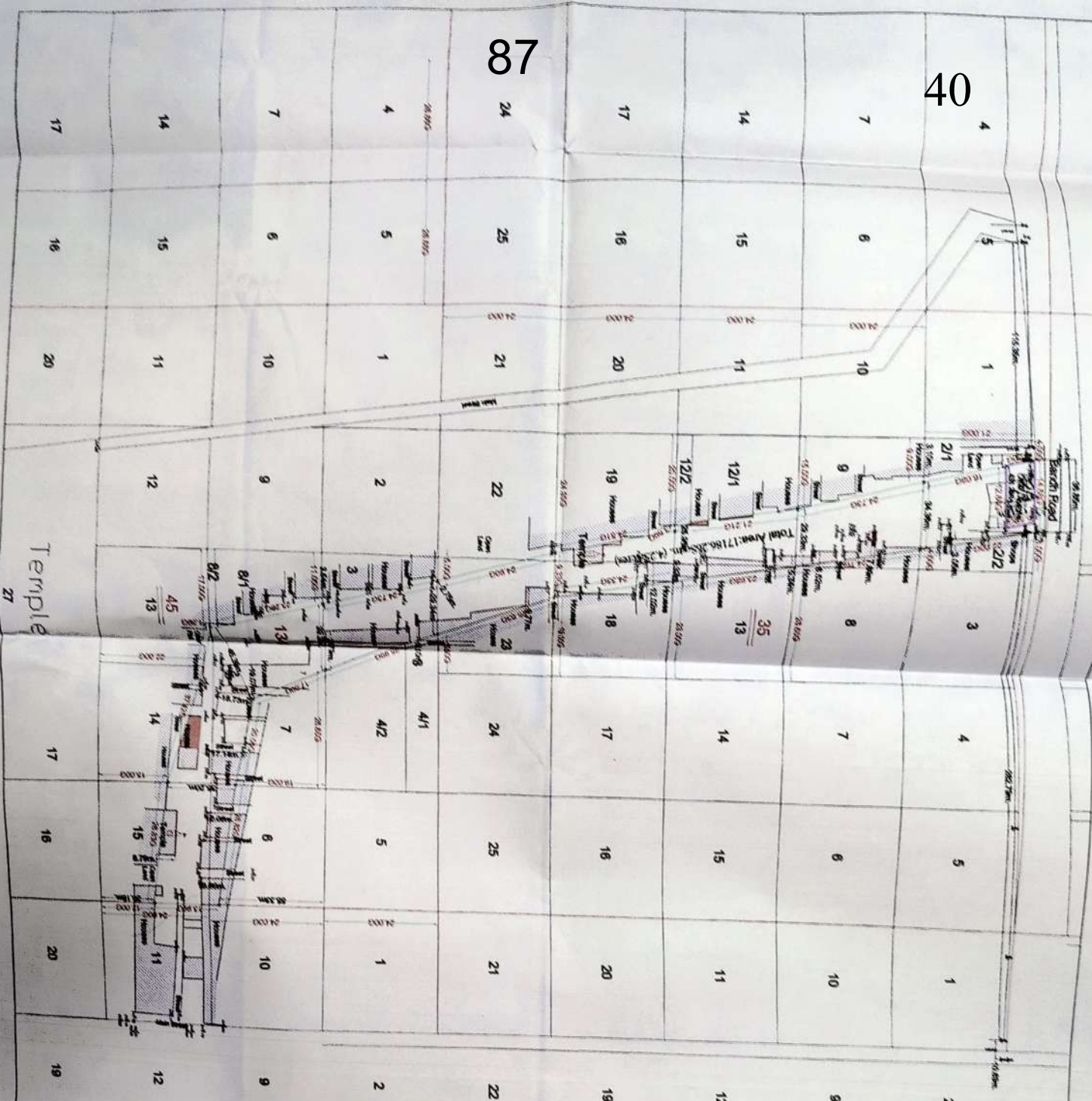

24/10/2024
(Anuj Kumar)
JE/EMS/S2 (MCD)

HANDING/TAKING OVER NOTE

With the approval of the competent authority, it was decided to hand over the physical possession of land measuring 16,765.07 sqm bearing Khasra No. 134 (whole khasra) near Chauhan Sweets (on main Bandh Road), in Sangam Vihar-a Ward No. 163 in South Zone, Delhi to authorised representative of MCD vide letter No. F.LD/IL/0011/2023/GOVT/23-INSTITUTIONAL LAND-1/1703 dated 06.08.2024 issued by Dy. Director (IL)/DDA. In this regard, a letter was issued by Deputy Commissioner (South Zone)/MCD vide No. EE/EMS/S7/2024/D-243 dated 19.09.2024 requesting for TSS and physical demarcation before handing/taking over of the said land. Complying the same, TSS has been conducted on 15.10.2024 in presence of MCD & DDA officials with police assistance. Subsequently, demarcation of the said land has been planned on 24.10.2024. In this connection, a letter has been written by EE/SMD-5/DDA to DCP (South District) to request police assistance to demarcate the said land on 24.10.2024. Consequently, demarcation has been done physically in presence of concerned JE/DDA,

AE/DDA, JE/MCD & AE/MCD today i.e. 24.10.2024 with proper police assistance. After demarcation, the said land is therefore handed over to MCD officials by DDA officials today i.e. 24.10.2024 on 'as is where is basis'.

Handing over 24.10.2024 (Shubham Srivastav) AE-I/SMD-5/DDA 24.10.2024 Rahul Kumar JE(C)/SMD-5/DDA	Taking over 24.10.2024 (RAMRAJ MEENA) AE/EMS/S2 24.10.2024 (Anuj Kumar) JE/EMS/S2 (MCD)
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The land bearing Khassam No. 134 (single Khassam) near Chakam Sweets (on main Banach Road) in Sonam Vihar - e Ward Etn. 162 in South Sonam, is hereby handed over to you by DDA officials of the administration on 24/05/2006 in 'as is' basis.

Handing over
 (Signature)
 (Signature)
 (Signature)
 (Signature)

Area Details:
 Total Area Khassam No. 134: 17186.26 Sqm. (4.25 Acres)
 = 20 Bighas 8 Bighas
 Encroachment Land: 4473.73 Sqm. (1.10 Acres)

Total Station Survey Plan of Vacant Plots / Land at Village Dera, New Delhi
 File: DDA, SMD-5, Sana Vihar, New Delhi

M/S Supreme Highway Engineers
 Plot: 134, Sector 16, Gurgaon, Haryana 122002
 Phone: 99100-99100, 99100-99100
 Fax: 99100-99100, 99100-99100
 Email: info@supremehighway.com, info@supremehighway.com

Scale: 1:1000
 Date: 02/05/2006

Sl. No.	Area	Area (Sqm)	Area (Acres)
1	Plot 1	1000	0.23
2	Plot 2	1000	0.23
3	Plot 3	1000	0.23
4	Plot 4	1000	0.23
5	Plot 5	1000	0.23
6	Plot 6	1000	0.23
7	Plot 7	1000	0.23
8	Plot 8	1000	0.23
9	Plot 9	1000	0.23
10	Plot 10	1000	0.23
11	Plot 11	1000	0.23
12	Plot 12	1000	0.23
13	Plot 13	1000	0.23
14	Plot 14	1000	0.23
15	Plot 15	1000	0.23
16	Plot 16	1000	0.23
17	Plot 17	1000	0.23
18	Plot 18	1000	0.23
19	Plot 19	1000	0.23
20	Plot 20	1000	0.23
21	Plot 21	1000	0.23
22	Plot 22	1000	0.23
23	Plot 23	1000	0.23
24	Plot 24	1000	0.23
25	Plot 25	1000	0.23
26	Plot 26	1000	0.23
27	Plot 27	1000	0.23



16:56:21

Thu, 08/01/2026, 4:56:21 PM

109, Block L 2, Devli, Sangam Vihar, New Delhi, Delhi 110080, India

Lat: 28.4990°, Long: 77.2296°

☁️ 18.58°C ⇨ 2.02m/s 💧 18%





16:57:51

Thu, 08/01/2026, 4:57:51 PM

11st house, 1075/24, Sangam Vihar Rd, Block
L 2, Deoli Gaon Nai Basti, Sangam Vihar,

Lat: 28.4989°, Long: 77.2296°

☁ 18.58°C ⇌ 2.02m/s 💧 18%





17:11:11

Thu, 08/01/2026, 5:11:11 PM

11st house, 1075/24, Sangam Vihar Rd, Block L 2, Deoli Gaon Nai Basti, Sangam Vihar,

Lat: 28.4989°, Long: 77.2296°

☁️ 18.58°C ⇨ 2.02m/s 💧 18%





17:11:31

Thu, 08/01/2026, 5:11:31 PM

11st house, 1075/24, Sangam Vihar Rd, Block L 2, Deoli Gaon Nai Basti, Sangam Vihar,

Lat: 28.4989°, Long: 77.2296°

☁️ 18.58°C ⇨ 2.02m/s 💧 18%





16:57:27

Thu, 08/01/2026, 4:57:27 PM

11st house, 1075/24, Sangam Vihar Rd, Block
L 2, Deoli Gaon Nai Basti, Sangam Vihar,

Lat: 28.4989°, Long: 77.2296°



18.58°C



2.02m/s



18%

